

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).24268/2008

STATE OF M.P.& ORS.

Petitioner(s)

VERSUS

UMAKANT TRIPATHI

Respondent(s)

(With appln(s) for c/delay in filing SLP and office report)

With SLP(Civil) No. 24269/2008

(With appln. for c/delay in filing SLP and office report)

Date: 29/04/2011

These Petitions were called on for hearing today.

For Petitioner(s)

Mr. M.P. Singh, Adv.
Mr. B.S. Banthia, Adv.
Ms. Vibha Datta Makhija, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the petitioners has not filed proof of dasti in relation to the sole respondent, in spite of last opportunity granted. However, I am inclined to grant four more weeks time, subject to the condition that he files proof of dasti and deposits a sum of Rs.500/- in the Supreme Court Legal Services Committee as costs within two weeks. If the above conditions are not satisfied, list the matter before the Hon'ble Judge in Chambers for non-prosecution. If steps are taken, list on 11.7.2011.

am

(SUNIL THOMAS)
REGISTRAR